

(2010) 11 MAD CK 0343

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 11744 of 2009 and M.P. (MD) No. 1 of 2009

Sri Sanguvinayagar
Temple,
Manamadurai

APPELLANT

Vs

The State of Tamil
Nadu and Others

RESPONDENT

Date of Decision: Nov. 26, 2010

Hon'ble Judges: P. Jyothimani, J

Bench: Single Bench

Advocate: S. Manohar, for the Appellant; Pala. Ramasamy, Special Government Pleader,
for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

P. Jyothimani, J.

Heard the learned Counsel for the Petitioner as well as the learned Counsel for the Respondents.

2. Admittedly, the Petitioner has already filed a suit claiming right over the passage and the suit came to be dismissed and the first appeal also dismissed and the second appeal filed before this Court was admitted. In the mean time, the present writ petition has been filed, forbearing the Respondents and by putting up compound wall or gate and altering the existing road leading to the temple from Tayamangalam Road in S. No. 43/9, K.K. Pallam Village, Manamadurai Taluk. It is always open to the Petitioner to claim such relief in the second appeal which is stated to have been admitted by this Court.

3. In such view of the mater, giving liberty to the Petitioner to file such application in the second appeal, the writ petition is closed, as no further orders are necessary. No costs. Consequently, connected miscellaneous petitions is closed.